

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**O.A. No.60/586/2019      Date of decision: 19.12.2019  
M.A. No.60/2051/2019**

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).**

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J.S. Bhullar S/o Sh. Ram Singh Bhullar, aged 72 years, R/o House No.1613, Pushpak Complex, Sector-49-B, Chandigarh (Group-B).

**...APPLICANT  
VERSUS**

1. Union of India through Secretary to Govt. of India, Ministry of Finance, Department of Revenue, North Block, New Delhi-110001.
2. Director General, Filed Publicity, Government of India, Ministry of Information and Broadcasting, R.K. Puram, New Delhi-110011.
3. Regional Director, Directorate of Filed Publicity, Government of India, CGO Complex, Ground Floor, Clock V, Kendriya Sadan, Sector, Section-9, Chandigarh-160009.
4. Pay and Accounts Officer, D.A.V.P. Room No.748, 7<sup>th</sup> Floor-C Wing, S. Bhawan, New Delhi-110001.

**...RESPONDENTS**

**PRESENT:** Sh. D.R. Sharma, counsel for the applicant.  
Sh. Sanjay Goyal, counsel for the respondents.



**ORDER (Oral)**

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**SANJEEV KAUSHIK, MEMBER (J):-**

1. On the joint request of learned counsel for the parties, matter is taken up for hearing at this stage.
2. Learned counsel for the respondents submits that this petition has been rendered infructuous as the prayer of the applicant for refixing his pay has been accepted and his pay has been fixed by the respondents as per order Annexure R-2. Additional affidavit filed by the respondents through M.A. is taken on record.
3. Learned counsel for the applicant also endorses the same.
4. In the wake of above, the O.A. stands disposed of as having been rendered infructuous. Respondents are directed to release actual benefits to the applicant expeditiously, but not later than three months. M.A. also stands disposed of. No costs.

**(SANJEEV KAUSHIK)  
MEMBER (J)**

Date: 19.12.2019.

Place: Chandigarh.

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